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(b) Foreign exchange allocations are not made State-wise. The foreign exchange requirements of industrial and commercial units in different States are met in terms of the annual Import Policy which applies equally to similar units all over the country.

RECOGNITION OF LIC EMPLOYEES' ASSOCIATION

*206. SHRI K. CHANDRASEKHA-RAN: Will the Minister of FINANCE be pleased to state:

- (a) Whether it is a fact that the Higher Grade Employees' Association of the Life Insurance Corporation has not been granted recognition; if so, the reasons therefor; and
- (b) whether any other LIC emlpoyces' and agents' unions/associations have been granted recognition, if so, thedetails in this regard?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) and (b) The "Code of Discipline", under which recognition is accorded, applies only to employees and not to agents. At present, there is no recognised union of Class III and Class IV employees of the LIC, but the question of recognising one in terms of the Code is under consideration.

मध्य प्रदेश में काम कर रही कम्पनियां

284. श्री बी० के० सखलेचा : क्या कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) मध्य प्रदेश में इस समय कुल कितनी कम्पनियाँ काम कर रही हैं और उनमें से प्रत्येक द्वारा संचालित उद्योगों का ब्यौरा क्या है;
- (ख) पिछले तीन वर्षों के दौरान उक्त कम्पनियों में से कितनी कम्पनियों के लेखों आदि की कम्पनी अधिनियम के अन्तर्गत नियमित रूप से लेखा परीक्षा की जाती रही है और जिन्होंने

नियमित रूप से सभी केन्द्रीय करों का भुगतान कर दिया है; और

(ग) पिछले तीन वर्षों में कितनी और कौन कौन सी कम्पनियों से नियमित रूप से भुगतान नहीं किया है और जो कम्पनी अधि-नियम के उपबंधों के अनुसार काम नहीं कर रही हैं और ऐसी कम्पनियों के विरुद्ध सरकार द्वारा क्या कार्यवाही की जा रही है ?

COMPANIES FUNCTIONING IN MADHYA PRADESH

284. SHRI V. K. SAKHALECHA: Will the Minisier of COMPANY AFFAIRS be pleased to state:

- (a) the total number of companies which are functioning at present in Madhya Pradesh and the details of the industries that are being run by each of them;
- (b) the number out of the said companies whose accounts etc. have been regularly audited during the last there years under the companies Act and who have regularly paid all the Central taxes: and
- (c) the number and names of such companies who have not paid taxes regularly during the last three years and who are not working in accordance with the provisions of the companies Act, and what action is being taken by Government against such companies?

कम्पनी कार्य मंत्री (श्री के० बी० रघुनाथ रेड्डी): (क) से (ग) सूचना संग्रह की जा रही है व सदन के पटल पर प्रस्तुत कर दी जायेगी!

| [THE MINISTER OF COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY) : (a) to (c) Information is being collected and will be laid on the Table of the House.]

DISPLAY OF GNAT AT FARUBOUROUGH AIR SHOW

285. SHRI M. K. MOHTA: Will the Minister of DEFENCE be pleased to state:

†[] English translation.